

**NATIONAL COMPANY LAW TRIBUNAL**

**COURT ROOM NO. 1,**

**MUMBAI BENCH**

**Item No. 45**

**CP 684/2020**

CORAM:

**SH. PRABHAT KUMAR      JUSTICE VIRENDRASINGH BISHT (Retd.)**  
**HON'BLE MEMBER (TECHNICAL)    HON'BLE MEMBER (JUDICIAL)**

ORDER SHEET OF THE HEARING ON **26.04.2024**

NAME OF THE PARTIES:    **STARTPORT LOGISTICS LTD. V/s ALBA**  
**ASIA PVT. LTD**

Section 241-242 of the Companies Act, 2013 and Rule 11

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**ORDER**

**CP 684/2020**

- 1) Ms. Priyanka Shetty, Ld. Counsel for the Petitioner and Mr. Anuj Mirdha, Ld. Counsel for the Respondent are presents.
- 2) Ld. Counsel for the Petitioner informs that one Interlocutory Application bearing IA No. 305 of 2023, filed to stay on transfer of shares, is pending for adjudication before the Bench and the same is not listed on Board today. In that view of the matter, Registry is directed to list above-numbered

Application along with the main Company Petition on Board on 11.06.2024,  
for further consideration and hearing.

- 3) Parties shall complete and exchange the pleadings well before the adjourned date and shall be ready for arguments on the next date of hearing.

Sd/-

**PRABHAT KUMAR**  
**MEMBER (TECHNICAL)**

Sd/-

**JUSTICE VIRENDRASINGH BISHT**  
**MEMBER (JUDICIAL)**

Vedant Kedare